

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA



OA. 350/00748/2015

Date of Order: 18.02.2016

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member

Rajani Choudhury  
Vs.  
Union of India & Ors. (S.E. Rly.)

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. AK Banerjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both the parties.

2. The applicant has prayed for family pension as a widow daughter of one K. Sabitri who died after her retirement from railway service on 31.10.2002 in the capacity of Technician Gr. II, Ticket No. 31211.

3. The respondents in their reply have submitted that she was denied the family pension on the ground that her identity as daughter of the deceased employee was not <sup>not</sup> established, as failed to submit any documentary proof in regard to the same.

4. However, perusal of the reply shows the position to be otherwise. At para 7 of the reply, the respondents have emphatically declared that the ex-employee in her Pensionary Booklet had declared that K. Rajni is a married daughter and her date of birth is 12.05.1964.

Learned counsel for the respondents at this juncture submitted that the present applicant is Rajani Choudhury where as the declared daughter was K. Rajni and therefore her identity is still not established.

5. I have heard learned counsels for both the parties and perused the materials on record.

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6. In view of the Railway Rules which permits disbursement of family pension to the legal heirs of deceased employee, on the basis of Welfare Inspector's report, a direction is given upon the respondents to depute a Welfare Inspector to ascertain the identity of the present applicant and to seek necessary documentary proof from her (if required) in support of her contention that she is same K. Rajni who was married to one S. C. Choudhury who died after being removed from service. Upon receipt of the said documents and establishment of her identity, the Railway authorities shall extend the due benefits as she would be entitled to, in accordance with law, within a period of one month from such date.

7. The OA is accordingly disposed of. No costs.

*Bidisha Banerjee*  
(Bidisha Banerjee)  
Member (J)

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